GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 347

TO BE ANSWERED ON THE 30th NOVEMBER, 2021/AGRAHAYANA 9,1943 (SAKA)

DNA SURVEY OF CHILD BEGGARS

347. SHRI VISHNU DATT SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is contemplating the DNA survey of children begging on streets so as to take steps to reunite trafficked children with their biological parents;
- (b) if so, the details thereof;
- (c) whether the Government is considering to create a pan India database of DNA information for trafficked children and their biological parents; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY KUMAR MISHRA)

(a) to (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order, protection of life of citizens, including investigation and prosecution of crime against children, rests with respective State Governments, who are competent to deal with such offences under the extant provisions of laws.

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Preventing and combating the crime of human trafficking and crime against children is a continuous and evolving process, which involves various facets of technology and other efforts on the part of various stakeholders. A specific proposal on DNA survey is not under consideration of the Ministry of Home Affairs.

However, the Government of India has been supplementing the efforts of State Governments by providing them financial assistance to establish and strengthen the infrastructure for preventing and combating the crime of trafficking and by providing them guidance and advice through various advisories and Standard Operating Procedures (SOPs) issued from time to time.
